

**IN THE INCOME TAX APPELLATE TRIBUNAL
'B' BENCH, KOLKATA**

Before: **Shri Waseem Ahmed, Accountant Member and
Shri S.S.Viswanethra Ravi, Judicial Member**

ITA No. 157/Kol/2016
A.Y 2011-12

Promilla Rawla
PAN:ADEPR1631D
(Appellant)

Vs.

Pr. CIT-II, Kolkata
(Respondent)

Appearances by:
None appeared for the Assessee
Md. Usman,CIT, Id. DR

Date of hearing : 02-11-2017
Date of pronouncement : 02-11-2017

O R D E R

Shri S.S. Viswanethra Ravi, JM :-

This appeal filed by the Assessee is against the order of the Ld. Principal Commissioner of Income-tax, 11, Kolkata dated 02/12/2015 for the assessment year 2011-12.

2. On perusal of order sheets, it is noticed that the assessee sought adjournments from time to time in response to notices issued by this Tribunal for hearing. Even on such date (02-11-2017), when the matter called, we find no representation on behalf of assessee nor filed any application seeking adjournment. It appears that the assessee is not interested in prosecuting her case. In view of the above, following the decisions of the ITAT, Delhi Bench in the case of Multiplan India (P) Limited reported in 38 ITD 320(Del) and Hon'ble Madhya Pradesh High Court in the case of Estate of late Tukoji Rao Holkar Vs. CWT

reported in (223 ITR 480(MP), we dismiss the appeal of the assessee in limine for want of prosecution.

3. In the result, the appeal filed by the Assessee is dismissed.
Order Pronounced in the Open Court on 02-11-2017.

Sd/-
Waseem Ahmed
Accountant Member

Sd/-
S.S.Viswanethra Ravi
Judicial Member

Dated: 02-11-2017

Copy of the order forwarded to:-

1. The Appellant/Assessee: Promilla Rawla
10A Harrington Street, Bellk House, Kolkata-71.
2. The Respondent/Department: The Principal CIT-11,Kolkata
10B, Middleton Row, 3rd Floor, Kolkata-71.
3. CIT 4. CIT(A)
5. The Departmental Representative
6. Guard File

True Copy By order

Sr.PS/H.O.O
ITAT Kolkata

* PRADIP SPS